



2026:AHC:42143

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7473 of 2026

Smt Kamlesh Kumari And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Kumar Dubey
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Sub Divisional Magistrate, Sikandrara District Hathras to take steps for approval/sanction over regulation of Village Panchayat dated 12.10.2020.

2. It is argued by learned counsel for the petitioner that the proposal was passed by the Land Management Committee on 12.10.2020 for allotment of Patta in favour of certain villagers including the present petitioners and considerable time has already been lapsed but till date no decision has been taken in the matter and the land has not been allotted to the petitioners.

3. Sri K.K. Singh, learned counsel for the respondent No.4/Gaon Sabha placed Instructions dated 17.02.2026 received under the signatures of respondent No.2, the same is taken on record.

3. It is stated in paragraph 5 of the aforesaid Instructions that earlier a resolution was passed by the Land Management Committee on 24.12.1999 by which the lease deed was granted to 34 persons which was duly approved by the then Sub Divisional Magistrate on 30.03.2000. It is argued that in respect of the same land, again a resolution was passed by the Land Management Committee on 12.10.2020 which is not permissible in law and in this regard proceedings has already been going on in the Court of Sub Divisional Magistrate, Sikandrara District Hathras in which next date was fixed on 20.02.2026.

4. Heard learned counsel for the parties and persued the record.

5. In this view of the matter, the Court is of the opinion that since proceedings has already been going on in the Court of Sub Divisional Magistrate, Sikandrarau District Hathras between the parties, no relief could be granted to the petitioners and the writ petition is hereby dismissed.

6. Needless to say that respondent No.2/Sub Divisional Magistrate, Sikandrarau District Hathras will decide the matter expeditiously strictly in accordance with law but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

February 24, 2026

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